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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 5/7/NCLT/AHM/2017**

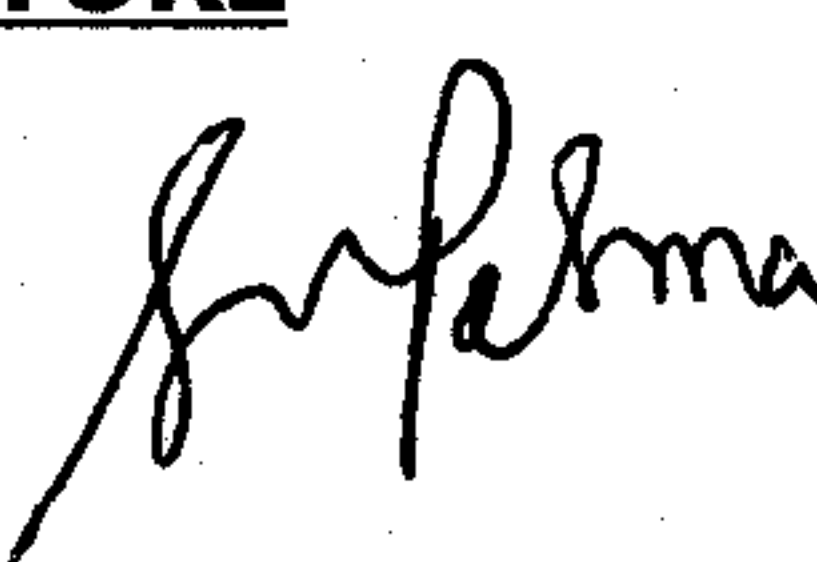

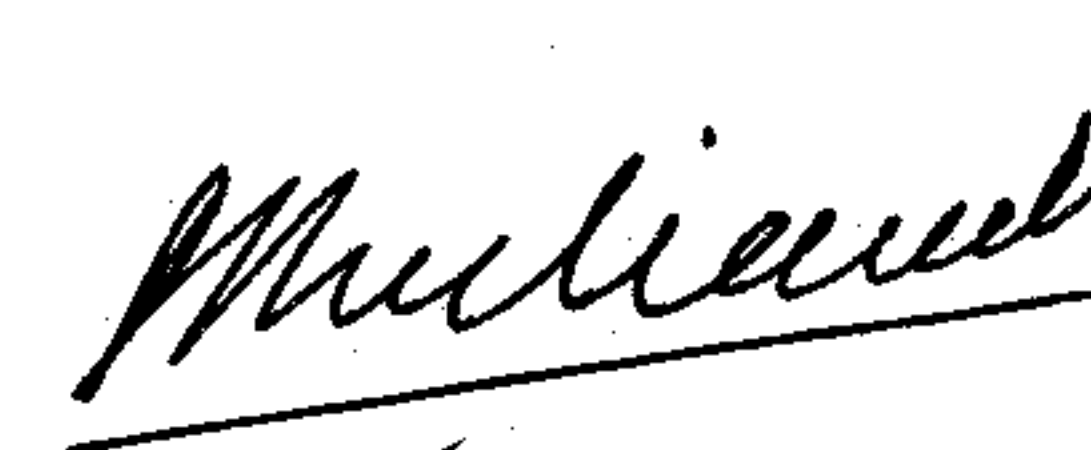
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.04.2017**

Name of the Company: Hero Fincorp Ltd.  
V/s.  
Steel Konnect (India) Pvt. Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VENANCIO D' COSTA	ADVOCATE	FINANCIAL APPLICANT	
2.	SHASHIKANT N PARMAR	ADVOCATE		
3.	Ketan Parikh	Advocate	1/2 Respondent - Parikh Parikh Corporate Debtor	
4.	Pavan Godiawala	Advocate	1/2 Respondent - Godiawala Corporate Debtor	

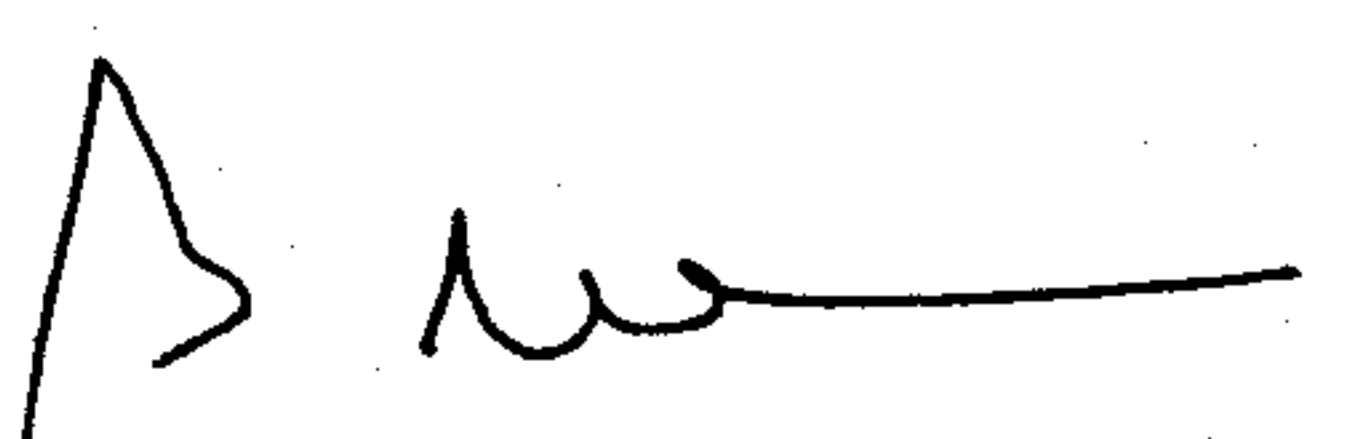
**ORDER**

Learned Advocate Mr. Venancio D'Costa with Learned Advocate Mr. Shashikant Parmar present for Financial Applicant. Learned Advocate Mr. Pavan Godiawala with Learned Advocate Mr. Ketan parikh present for Corporate Debtor.

Learned Advocate Mr. Pavan Godiawala with Learned Advocate Mr. Ketan parikh filed Vakalatnama for Corporate Debtor.

Heard Learned Counsel for Financial Applicant and Learned Counsel for Corporate Debtor.

For orders 19.04.2017.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 17<sup>th</sup> day of April, 2017.